

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

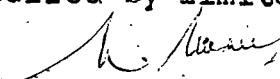
17.9.1986.

Regn. No. QA 700/86.

Shri Nem Chand Jain Versus UNION OF INDIA

Applicant through counsel Shri G.N.Oberoi.

This is a stale matter which cannot be reopened
at this distance of time. The petition is also
barred by limitation. Petition dismissed.


(Kaushal Kumar)
Member

17.9.1986.


(K. Madhava Reddy)
Chairman

17.9.1986.